

Order dated 22.8.2002

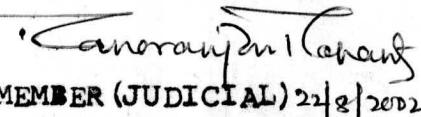
None appears for the applicant on repeated call. This matter was given out in the Ready List, which was circulated at the Bar. This matter later on came before this Bench yesterday (21.8.2002). In the said circumstances, the matter was posted to this day.

Shri J.K.Nayak, Addl.Standing Counsel, representing the Department is present, so also Shri P.R.J.Dash, counsel appearing for Respondent No.4, and heard.

Selection of Respondent No.4 to the post of E.D.B.P.M. is the subject matter of challenge in this case. The applicant herein a candidate for the said post did not submit all the required documents along with his application, for which his application did not receive any consideration. It has been pointed out by Shri JK Nayak, Addl.Standing Counsel that Respondent No.4 secured more marks in the qualifying examination than the applicant. It has also been pointed out by Shri J.K.Nayak that the subject matter of selection of Res.No.4 as EDBPM was also the subject matter of challenge in O.A.555/95, which was disposed of on 5.3.1998.

Having heard the learned Addl.Standing Counsel and Shri Dash for Res. No.4, and having perused the O.A., we find no merit in this application, which is accordingly dismissed, leaving the parties to bear their own costs.


V. Anil Kumar
MEMBER (ADMINISTRATIVE)


Sanjayanil Choudhury
MEMBER (JUDICIAL) 22/8/2002